

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal(C) No(s). 18678-18682/2009

SRI VEER SINGH & ORS.ETC.ETC.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.ETC.
(with office report)

Respondent(s)

WITH

SLP(C) No. 18694-18695/2009
(With Office Report)SLP(C) No. 18894-18896/2009
(With Office Report)SLP(C) No. 18897-18900/2009
(With Office Report)SLP(C) No. 18901/2009
(With Office Report)SLP(C) No. 7000/2010
(With Office Report)SLP(C) No. 9726/2012
(With Office Report)SLP(C) No. 13012/2012
(With Office Report)SLP(C) No. 32940/2012
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 06/02/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr Suraj Singh, Adv.
Mr. T. Mahipal, Adv.
Mr. Pradeep Misra, Adv.
Mr. Rameshwar Prasad Goyal, Adv.
Mr Upendra Mishra, Adv.
Mr. C. D. Singh, Adv.

For Respondent(s)

Mr Upendra Mishra, Adv.
Mr. C. D. Singh, Adv.
Mr. Chandra Prakash Pandey, Adv.
Mr Suraj Singh, Adv.
Mr. T. Mahipal, Adv.

Item No.4

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NOS. 18678-18682, 18694-18695, 18894-18896, 18897-18900, 18901 of 2009

Service is complete.

No counter affidavit has been filed by any of the appearing counsels for the respondent. Further opportunity declined.

Registry to process for listing before the Hon'ble Court alongwith connected matters.

SLP(C) NOS. 9726/2012

The Ld. Counsel for all the respondents has stated that no counter affidavit is to be filed.

Matter stands complete. However, to be listed alongwith connected matters before the Hon'ble Court.

SLP(C) NO. 13012/2012

Office report not received in this matter, however, the Ld. Counsel for all the respondents except respondent No.7 has stated that no counter affidavit is to be filed.

Registry to submit complete report for all the respondents by next date.

SLP(C) No. 7000/2010

Service of notice of alternative arrangement is still awaited.

SLP(C) NO.32940/2012

The Ld. Counsel for the petitioner is required to take fresh steps to effect service on the sole respondent.

List again on 25.3.2015.

(RACHNA GUPTA)
Registrar